

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Dated: 01.09.2020

NOTICE

Take notice that the following matter listed on 02.09.2020 in the Court of Chairperson will not be taken up as due to inadvertent mistake the matter was added in the Cause list.

S. No.	Case No.	Name of the parties	Counsel for Appellants	Counsel for Respondents
1.	Comp. App. (AT) No. 52 of 2020	Sawai Singhai Yash Jain & Anr. Vs. Maharashtra Scooters & Ltd.	Ritesh R. Mahajan	

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1. Notice Board

2. Website: www.nclat.nic.in

By the order of Hon'ble Acting Chairperson

-sd/-

Registrar